

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18607 of 2021

Sanjiv Joshi

.... ***Petitioner***
Mr. S.K. Nanda, Advocate

-versus-

State of Odisha and others

.... ***Opp. Parties***
Mr. M.S. Sahoo, AGA

**CORAM:
THE CHIEF JUSTICE
JUSTICE B.P. ROUTRAY**

ORDER

28.07.2021

Order No.

05.

1. This matter is taken up through video conferencing mode.
2. The Additional Chief Secretary has filed a further affidavit dated 27th July, 2021 enclosing figures of the district wise rural and urban positive cases/positivity rate from 1st March, 2021 to 30th June, 2021 and distribution of number of samples tested for the same period. Figures of the ambulance utilized for COVID patients' transportation and status of COVID facilities in Kalahandi district as on 7th June, 2021 have also been enclosed.
3. Mr. S. Patjoshi, learned Senior counsel for the Petitioner is stated to be in some difficulty today.
4. List on 2nd September, 2021.
5. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a

printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

(Dr. S. Muralidhar)
Chief Justice

(B.P. Routray)
Judge

KC Bisoi

